

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB 2849 (ND)/2019

IN THE MATTER OF:

Bindals Paper Mills Ltd.

Vs

Pebbles Prolease Pvt. Ltd.

...PETITIONER

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 06.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,

Hon`ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon`ble Member (Technical)

For the Petitioner/Applicant : Mr. Mrinal Harsh Vardhan and Kartik Sarin Advocates


For the Corporate Debtor :

ORDER

Counsel for the Operational Creditor (OC) is present. The Registry is directed to issue Notice to the CD. The Counsel for the Operational Creditor is permitted to service private Notice at the registered office address of the CD and file the proof of service along-with an affidavit on next date of hearing.

Put up on 21.1.2020.


(K. K. VOHRA)
MEMBER (TECHNICAL)


(Ch. Mohd. Sharief/Tariq)
MEMBER (JUDICIAL)